

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-04-2024 AT 10:30 AM**

**CP (IB) No. 421/7/HDB/2018**

**AND**

**IA (IBC) 963, 1160, 1424/2022, IA (IBC) 1093 & 1632/2023, IA (IBC) 1877/2023 in IA  
No. 462/2021 in CP (IB) No. 421/7/HDB/2018  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

Suryachakra Power Corporation Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 963/2022**

This is an application filed by the Applicant/SRA seeking to pass an order recalling the order dated 01.09.2022 in IA No.462/2021 initiating liquidation process of Respondent No.1 Company and pass an order to restore the implementation of the approved resolution plan by the Applicant.

At this stage when the process of liquidation process of corporate debtor is complete and even and Application (IA no.1877/2023) has been filed for closure of liquidation process, the prayers sought in this Application cannot be granted. Hence this Application is dismissed as infructuous.

**IA (IBC) 1160/2022**

Orders not pronounced. **For orders on 09.05.2024.**

**IA (IBC) 1424/2022**

This is an application filed by the SRA/ Vamana Bhagya Private Limited, with the following prayers:

- i. Allow the Applicant herein to reevaluate its proposal(s) contained/ provided under the Plan and also permit the Applicant herein to revise/modify the Plan provided by the Applicant by adjusting the

amounts amounting to Rs.1,97,67,106.27/- which were already remitted by the Applicant and also by considering the existing Bank Guarantee of Rs.75,00,000/- and consequently re-constitute and thereby direct the COC/Respondent No.3 to No.7 to consider the said revised/ modified Plan exercising its commercial wisdom;

- ii. Alternatively, Allow the Applicant herein to withdraw the Plan submitted by the Applicant by directing the Respondent No.2 to refund the amounts amounting to Rs.1,97,67,106.27/- which were already remitted by the Applicant and also release the existing Bank Guarantee of Rs.75,00,000/- provided by the Applicant.

Since these prayers pertains to revision/modification/withdrawn of resolution plan without any approval from the COC. In our view, the prayers as sought in this application are not within the jurisdiction of this Tribunal.

Therefore, this application is not maintainable and dismissed as infructuous.

**IA (IBC) 1093 /2023**

Orders not pronounced. **For orders on 09.05.2024.**

**IA (IBC) 1632/2023**

Orders not pronounced. **For orders on 09.05.2024.**

**IA (IBC) 1877/2023 in IA No. 462/2021**

Orders not pronounced. **For orders on 09.05.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**

